

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 151/MP/2021

- Subject** : Petition under Section 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, long Term, Medium Term Open Access in intra-State and related matters) Regulations, 2009.
- Date of Hearing** : 7.3.2023
- Coram** : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : Jindal India Thermal Power Limited
- Respondents** : Northern Railway & Ors.
- Parties Present** : Shri Pradeep Dahiya, Advocate, JIITPL
Shri Pulkit Agrawal, Advocate, REMCL

Record of Proceedings

Learned counsel for Railway Energy Management Company Limited sought an adjournment as the arguing counsel is not available. Request for adjournment was not opposed by the Petitioner.

2. Learned counsel for the Petitioner requested the Commission to allow it upload the information, sought vide RoP for the hearing dated 10.1.2023, on the Commission's portal. The Commission allowed the Petitioner to upload the same latest by 15.3.2023

3. The matter shall be listed for further hearing 18.4.2023.

By order of the Commission

Sd/
(V. Sreenivas)
Joint Chief (Law)

